

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

FRIDAY, THE SEVENTEENTH DAY OF APRIL  
TWO THOUSAND AND TWENTY SIX

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH**

**ARBITRATION APPLICATION NO: 108 OF 2026**

**Between:**

CINEPOLIS INDIA PRIVATE LIMITED, Represented by its Authorised Signatory  
Ms. Harsha Rathore D/o. Mr. R. Rao Aged about 35 Years Occ. Senior  
Manager- Legal Having its office at 14th Floor Grand View Tower, Ireo City,  
Sector 58, Gurugram, Haryana, India.

**...APPLICANT**

**AND**

SREE THIRUMALA INFRA PRIVATE LIMITED, Through its Director, Prakash  
Choudhary P No 09, Hno 7-9, Ravila Regency, 3rd Floor, SYNO 117, 151, 152,  
Krishnadevrayya Colony, Madinaguda, Main Road, Hyderabad, Telangana,  
500049

**...RESPONDENT**

Arbitration Application filed Under Section 11 (6) the Arbitration and  
Conciliation Act, 1996 R/w Scheme for Appointment of Arbitrators, 2000 praying  
that in the circumstances stated in accompanying affidavit this Hon'ble Court may  
be pleased to:

(i) To Appoint a Retd. High Court Judge or other person as deemed fit by this  
Hon'ble Court as a sole Arbitrator under Section 11 (6) of the Arbitration and  
Conciliation Act, 1996 read with para 3(c) of the Scheme of Appointment of  
Arbitrators, 2000 for adjudication of the claims and disputes that arose between the  
Applicant and Respondents under the Memorandum of Understanding dated  
23.09.2024 and for such other claims that may be raised before the Arbitral Tribunal;

(ii) Award the costs of this application in favour of the Applicant.

**Counsel for the Applicant : Sri Shraddha Gupta**

**Counsel for the Respondent : Sri C Naren Sai representing  
Sri M.V. Pratap Kumar**

**The Court made the following: ORDER**

Learned counsel Ms. Shraddha Gupta appears for the applicant.

Learned counsel Sri C.Naren Sai, representing learned counsel Sri M.V.Pratap Kumar, appears for the respondent.

The parties have entered into a Memorandum of Understanding dated 23.09.2024, which contains an arbitration clause. The applicant has invoked the jurisdiction of this Court after issuing notice dated 09.01.2026 upon the respondent to which the respondent has also furnished reply not disputing existence of the dispute, but proposing the name of a different arbitrator. Therefore, the applicant has approached this Court for appointment of an independent arbitrator under Section 11 (6) of the Arbitration and Conciliation Act, 1996.

Learned counsel for the respondent, on instructions, conveyed the consent of the respondent for appointment of an independent arbitrator in respect of the dispute arising under the Memorandum of Understanding between the parties.

Therefore, I propose to appoint Sri Justice P.Naveen Rao, a former Acting Chief Justice of this Court (Resident of #3001, My Home Bhooja, Block-A, Plot Nos.22-24 & 31-33, Rayadurgam, Ranga Reddy District, Mobile No.8374012311), as an independent arbitrator to adjudicate the dispute between the parties. The proposed arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed arbitrator.

The matter be listed after three weeks with the response, if any, of the proposed arbitrator.

Sd/-M. VIJAYA BHASKER,  
JOINT REGISTRAR

//TRUE COPY//

6

SECTION OFFICER

To,

1. Sri Justice P.Naveen Rao, former Acting Chief Justice of the High Court for the State of Telangana (Resident of #3001, My Home Bhooja, Block-A, Plot Nos.22-24 & 31-33, Rayadurgam, Ranga Reddy District, Mobile No.8374012311) **(By Special Messenger) (Along with a Copy of affidavit and material papers)**
2. One CC to SRI. SHRADDHA GUPTA, Advocate [OPUC]
3. One CC to SRI. M.V. PRATAP KUMAR, Advocate [OPUC]
4. To Section Officer, OS Section, High court for the state for the state of Telangana
5. Two CD Copies

ADK/BA

*Adh*

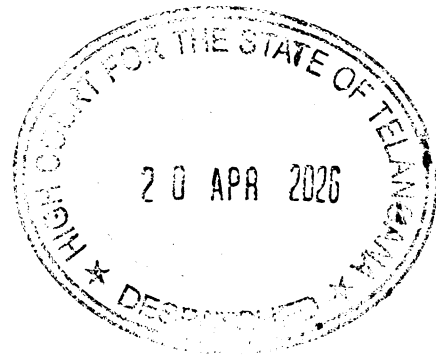
**HIGH COURT**

**DATED: 17/04/2026**

**Note : To be Listed after 3 Weeks**

**ORDER**

**ARBAPPL.No.108 of 2026**



**DIRECTION**

(7) NT  
20/4/26.